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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 1021/2003

This the 23rd day of April, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Dr. A.Venkata Subbaiah  
S/o late Sh. A.Gorappa  
working as Medical Officer  
Under the Chief Medical Officer  
Dr. Hedgevar Hospital, Karkardooma  
Shahdara, Delhi  
School Health Scheme  
Directorate of Health Services  
New Delhi - 110 032.

(By Advocate: Sh. H.P.Chakravarty)

... Applicant

Versus

1. Union of India through  
The Secretary  
Ministry of Health and Family Welfare  
Govt. of India, Nirman Bhawan  
New Delhi.
2. The Deputy Director/Chief Medical Officer  
Central Govt. Health Scheme  
Bangalore.

... Respondents

OBJECTION (ORAL)

Applicant has claimed the following relief:

"to allow the OA and direct the respondents to consider his case for transfer from Delhi to Bangalore at the request on mothers illness sympathetically and expeditiously, within the time limit as deemed just and proper by this Hon'ble Tribunal as requested vide representations (Ann.A-2 to Ann.A-7)."

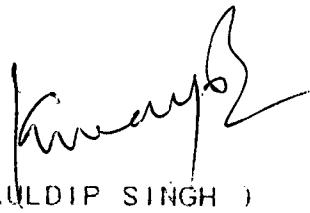
2. Before going into the merits of the case I may mention that in this case the representation filed by the applicant has not been disposed of as yet.
3. Keeping in view the same that the representation of the applicant is pending, this OA can be disposed of at this stage itself with direction to the respondents to dispose of the

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representation of the applicant by passing a reasoned and speaking order within one month from the date of receipt of a copy of this order.

4. No costs.

  
( KULDIP SINGH )  
Member (J)

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